

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.432/2015 in O.A. No.2094/2014

Monday, this the 25th day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri S K Srivastava, IRS
Commissioner of Income Tax
Aged about 51 years
s/o Late B S Bhasker
r/o CRD-II/9, Pandara Park
New Delhi

...Applicant
(Mr. Ashish Nischal, Advocate for Mr. S K Gupta, Advocate)

Versus

1. Sh. Shaktikant Das, IAS
Secretary,
Ministry of Finance
Department of Revenue
North Block, New Delhi
2. Ms. Anita Kaoor, IRS
Chairman,
Central Board of Direct Taxes
Ministry of Finance
Department of Revenue
North Block, New Delhi
3. Sh. K C Jain, IRS
Direct General of Income Tax (HRD)
2nd Floor, ICADR Building
6, Institutional Area
Vasant Kunj, New Delhi – 110 070

...Respondents
(Mr. Hanu Bhasker, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents have not implemented the order dated 29.06.2015 passed by this

Tribunal in O.A. No.2094/2014. On 08.05.2017, it was represented before this Tribunal that W.P. (C) No.6768/2015 was filed by the respondents against the order in the O.A. and that Hon'ble Delhi High Court directed the applicant herein not to press the contempt case. Taking note of the same, the contempt case was adjourned *sine die*.

2. Today, we are informed by learned counsel for the parties that the High Court has since admitted the W.P. and the observations made therein are in force. We are of the view that there is no point in keeping the contempt case pending for long.

3. We, therefore, close the contempt case leaving it open to the applicant to pursue remedies in terms of the judgment, which the High Court may render in the W.P. (C) No.6768/2015.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 25, 2019
/sunil/